

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.227- IA/1118(AHM)2023
in
CP(IB)/26(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

IKM Subsea Singapore Pte Ltd
V/s
Hindustan Oil Exploration Co. Ltd

.....Applicant

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Apurva Vakil, Adv. a/w Mr. Anmol Mehta, Adv.
For the Respondent : Mr. Arnab Ghosh, Adv. a.w Mr. Manoj Khatri, Adv. &
Kavya Banerjee, Adv.

ORDER

IA/1118(AHM)2023

Both sides submitted that this application becomes infructuous as the main matter is disposed-off. In view of the same, IA 1118 of 2023 is disposed-off as infructuous.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)